FORM NO. 21

(See rule 114)

·•	CENTRAL ADMINISTRA OA/TA/RA/CP/MA/			BENCH
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	Ve	rsus	,	
<u>U</u>	.O:I		Respond	lent(S)
•	INDEX	SHEET	[
Serial No.		OF DOC	UMENTS	PAGE
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CENTRAL ADMINISTRATIVE PRISUMAL

CIRCUIT BENCH, LUCKNOW

11.64

Registration No. 143 of 1989 (C)

APPLICART(3)		M.A	·Day	fore	7
RESPURSENT(S)	(<u> </u>	01	· · · · · · · · · · · · · · · · · · ·	

Particulars to be examined

Endorsement as to result of examination

- . Is the appeal competent ?
- 2. a) Is the application in the prescribed form ?
 - b) Is the application in paper book form?
 - c) Have six complete sets of the application been fixed ?
- 3. a) Is the appeal in time ?

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- h) If not, by how many days it is beyond time?
- c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation/ Vakalatnama been filed?
- 5. Is the application accompanied by B.D./Pestal Order for Rs.50/-
- 6. Has the certified copy/copies of the order(s) against which the application is made been filed?
 - a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
 - b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?
 - c) Are the documents referred to in (a) above neatly typed in double sapee ?
- 8. Has the index of documents been filed and pageing done properly?
- 3. Have the chronological details of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

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Particulars to be Examined

Endorsement as to result of examination

- 11. Are the application/duplicate copy/spare copies signed ?
- 12, Are extra copies of the application with Annexures filed ?
 - a) Identical with the Original ?
 - b) Defective ?
 - c) Wanting in Annoxures

Nos. pagesNos

Have the file size cnvclopes bearing full addresses of the respondents been filed ?

14. Are the given address the registered address ?

15. Do the names of the parties stated in the copies tally with those indicated in the application?

- \$6. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
 - a) Concise ?
 - b) Under distinct heads ?
 - c) Mumbered consectively M.
 - . d) Typed in double space on one sido of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons?
- 19. Whether all the remedies have been exhausted.

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IN THE CERTRAL ADMINISTRATIVE TRBUNAL, ALLAHABAD, CI ROUIT BENCH AT LUCKNOW

O.A. NO. 143/90 (L)

M.A. Jaffeey

Applicant.

Union of India & others

Respondents.

Hon. Mr. D.K. Agrawal, J.M. Hon. Mr. K. Obayya,

(By Hon. Mr. D.K. Agrawal, J.M.)

Heard, Shri. S. Naraian, Advocate, for the applicant. This petition relates to the recovery of advance T.A. salary drawn at the time of transfer. The grevance is that excess recovery has been made. If so, the matter is to be decided by the competent authority. The applicant has already made representation in the first week of April. There exist no adverse order on record. Therefore this application is premature. The application is accordingly dismissed summarily.

ADM MEMBER

Dated: 26.4.1990

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Form -I
(See Rule - 4)

APPLICAT ON UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1985.

INDEX.

Description of documents relied upon application

Page Mo.

Signature of applicant

for the use in Tribunal's Office

Date of filing

of

Date of Receipt by post

Registration No.

Signature for Registrar.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

O.A. No. 143 of 1990(L)

Shri M.A. Jaffrey

Union of India and others

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T.	2.	Annexure no.1 (Copy No.ADEO/KNP/G-18/MAJ 30.3.1990.)	of letter dated	12-	1.3
514190	3.	Annexure no.2 (Repredated 4.4.90 from the	esentation ne applicant)	14-	≥ 6
i .	4.	Power.		Samora ur - ,	21-

Snaracou Advocate. Adv.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

U.A. NO. 143 of 1990(L)

(Application under Section 19 of the Administrative Tribunals Act 1985)

Shri M.A. Jaffrey, aged about 50 years, S/o. Late Shri Mukhtar Ahmed Jaffrey, Resident of 94/140, Hiramankapurva, KANPUR.

... Applicant

-VS-

- Union of India through Secretary, Ministry of Defence, New Delhi.
- 2. The Assistant Defence Estates Officer, Tagore Road, Kanpur Cantonment.
- 3. The Defence Estates Officer, Lucknow Circle, Lucknow Cantt.
- 4. The Controller of Defence Accounts Central Command, Lucknow Cantonment.

... Opp. parties.

1. Particulars of the order against which the application is made.

Order No.ADEO/KNP/G-18/MAJ dated 30.3.1990 of Asstt. Defence Estates Officer, Kanpur regarding recovery of TA advance of Rs.3.900.

me S. Joffrey



A copy of the said order is being enclosed herewith as Annexure no.1 to this application.

2. Jurisdiction of the Tribunal.

The opposite party no.2 & 4 are situated in Lucknow and the OP No.4 effecting the dedeuction of salary of the applicant in Lucknow.

3. Limitation.

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case.

- (a) That the applicant was transferred from
 Lucknow to Jodpur and the said transfer order
 was subsequentally modified and he was transferred
 to Kanpur under the administrative control of
 Opposite party no.3.
- (b) That on the event of his transfer the applicant took the advance of permanent

 TA amounting to Rs.3900/-.

m A Toffey

- (P)
- (c) That the applicant joined on the post under the apposite party no.2 in the month of February, 1989.
- (d) That the applicant submitted his TA Bill for performing the journey on 18.10.1989 to the opposite party no.3 who is the controlling authority, who in turn sent the TA Bill to the OP No.4 for the adjustment of the advance taken by the applicant.
- applicant that the TA Bills are to be submitted before the OP No.3 and the Opposite party

 No.2 is only competent to disburse the pay and allowances etc. which is the procedure prevailing in the Department in the past several years.

m. S. Joffey

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- (g) That the applicant was paid the a less
 Rs.1300/- in the pay Bill of March 1990 as he
 came to know of the situation he made an
 enquiry and he was informed vide letter
 dated 30th March 1990 (Annexure no.1) that
 recovery of TA advance is being made in three
 instalments which would be cleared from the
 perusal of Annexure no.1.
- (h) That it is pertinent to mention that as per rule of the CCS(CC&A) Rules no recovery can be made without giving show cause notice and following the procedure prescribed under the said rule.
- show cause notice or charge sheet or any opportunity to explain the position with regard to the said illegal and arbitrary recovery and as such no order on recovery which was never communicated to the applicant is illegal and arbitrary.
- (j) That the recovery from pay is a penalty as per rule 11(iii) of CCS(CC&A) Rules and for imposing the penalty the Department/Opposite

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parties are under obligation to follow the procedures prescribed in Rule 16(1)(a to e) of the said Rules. The relevant rule is being reeproduced below:-

- "16(1) Subject to the provision of sub-rule (3)
 of Rule 15, no order imposing on a Government servant
 any of the penalties specified in clause (i) to (iv)
 of Rule 11 shall be made except after -
 - (a) informing the Government servant in writing of the proposal to take action against him and of the imputations of misconduct or misbehaviour on which it is proposed to be taken, and giving him reasonable apportunity of making such representation as he may wish to make against the proposal;
 - (b) holding an inquiry in the manner laid down in sub-rule (3) to (23) of Rule 14, in every case in which the disciplinary aurhority is of the opinion that such inquiry is newessary.
 - (c) taking the representation, if any,

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submitted by the Government servant under clause (a) and the record of inquiry, if any laid under clause (b) into consideration;

- (d) recording a finding on each imputation of misconduct or misbehaviour; and
- (e) rensulting the Commission where such consultation is necessary.
- (k) That the time limit of submitting the TA bills from the date of journey is one year and the applicant submitted his TA bill well within time limit to the appropriate authority who in turn forwarded the same to the CDA, Central Command, Lucknow.
- (1) That the Ta Bills submitted to the finalised applicant has not yet been framework the OP No.4 and the applicant is not liable to pay or refund the TA advance of Rs.3900/-.
- (m) That the applicant has submitted the TA Bill of Rs.2660/- and he is liable to refund of Rs.1240/- or adjustment of the said amount as per rules.

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his full salary for the month of March 1990
he made a representation to the OP No.2 with
copy to OP No.3 in which he made the full
position clear and mentioned the fact that
he is has already submitted his TA Bill
against which the advance of Rs.3900/- has
been drawn for his and family's journey on
permanent transfer to the station of his
posting, and also requested that till finalisation
of his TA claim no recovery should be made. A
copy of the said letter is being sent herewith as
Annexure no.2 to this application.

- (o) That the applicant also sent telegram to the higher authorities regarding the high-handedness of the OP No.2 on 4.4.1990.
- submission of his detailed facts it is learned that the further recovery of Rs.1300/- is being made from the pay-Bill of April 1990 of the applicant which the applicant has seen in the pay bill at the time of despatch by to the OP No.4.
- (q) That no recovery can be made by the Opposite party no.2, from the pay of the applicant

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unless and until the procedure prescribed under Rule 16 of the CCS(CC&A) Rules is followed.—
ie. by giving an opportunity to of explaining the position and after due consideration of the facts and circumstances of the case.

- (r) That action of the OP No.2 and 4 with regard to recovery from the pay of the applicant is wholly arbitrary, illegal and against the statutopy rules.
- (s) That the applicant in these hard days
 will suffer a great loss and monetary difficulty
 if not paid his full salary for the month of
 April 1990 and will have to face a great difficulty
 during the eve of of period of festival of Idulftar
- under which the applicant is compelled to knock the doors of this Hon'ble Tribunal but it is submitted that there is other statutory rules provided under the rules against the such illegal and arbitrary recovery from the salary.
- Grounds for relief with legal provisions.

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- (i) Because the opposite parties did not follow the rules while recovering the amount of Rs.1300/- firom the pay of the applicant for the month of March 1990.
- (ii) Because the applicant was not given any show cause notice or charge sheet or any opportunity to explain the position with regard to the illegal and arbi rary recovery and no order on recovery was never communicated to the applicant as per rules.
- (iii) Because the recovery from pay is a penalty as per rule ll(iii) of CCS(CC&A) Rulesand the Department was not followed the procedure under Rule 16(1) (a to e) of the said rules.
- (iv) Because the applicant submitted his TA
 Bill within time limit prescribed under the rules.
- (v) Because TA Bills submitted has not yet been finalised by the OP No.4.
- (vi) Because the applicant has submitted his

 TA Bills against which the advance was drawn for adjustment.

m. A. Toffrey



- (vii) Because the applicant learned that further recovery of Rs.1300/- from his regular pay bill for the month of April has also been arbitrarily deducted and sent to the OP No.4.
- (viii) Because the action of OP No.2 and 4 are illegal, arbitrary and without any rules /procedure laid down.
- (ix) Because in the absence of his full salary for the month of March and further deductions made by the OP No.2, the applicant will have to face a great difficulty during the eve of Idulfitter.

6. Details of the remedies exhausted.

There is no remedy available under the statutory rules. However a representation was made which was madex not considered favourably as per Annexure no.2.

7. Matters not previously filed or pending with any other court.

The applicant further declares that he a had not previously filed any application, writ petition or suit regarding the matter in respect of which this applicat on has been made, before any

m A Toffrey



of the Tribunal nor any such application/petition or suit is pending before any of them.

8. Relief(s) sought.

In view of the facts mentioned in para 4 above the applicant prays for the following relief(s):

no.1 issued by the OP No.2 be quashed and directions be issued to the opposite parties not to make any recovery from the pay of the applicant in pursuance of frawing TA advance on permanent transfer till the finalisation of the TA Bills submitted by the applicant and also to refund the amount already recovered from his March pay of March 1990.

9. Interim order, if any prayed for.

That the opposite parties be directed to not to recover any amount from the pay of the applicant ie. Pay of the month of April 1990 or by any subsequent months till the final disposal of this application.

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In the event of application being sent by registered post, it may be stated whether the applicant desires to have oral hearing at the admission stage and if so, he shall attach a self-addressed post card or inland letter, at which intimation regarding the date of hearing could be sent to him.

N.A.

- 11. Particulars of Bank Draft/Postal order filed in in respect of the application fee.

 11. Particulars of Bank Draft/Postal order filed in in respect of the application fee.

 12. No. 05 414150 ctt. 25.490 valued 1.50-
 - 1. True copy of letter No.ADFO/KNP/G-18/MAJ dated 30 March 1990 of ADEO, Kanpur (Annexure no.1).
 - 2. True copy of representation dated 4.4.90 of the applicant. (Annexure no.2).

Verification.

I, M.A., Jaffrey, aged about 50 years, son of late Shri Mukhtar Ahmed Baffrey, Resident of 94/140, Miramankapurva, Kanpur do hdreby verifyh that the contents of para 1 to 11 are true to my personal knowledge, and information gathered and as well as from the legal advice and that I have not suppressed any material fact.

Signature of the applicant

Dated: 19/4/90

Place: Lucknin -

ANNEXURE NO. 1

(Kix)

No. ADEO/KNP/G-18/MAJ Office of the ADEO Tagore Road, Kanpur Cantt-4 March 30, 1990.

To

1

Shri MA Jaffrey, SDO Gde III.

Sub: Recovery of TA advance of Rs. 3900/-

2. Kindly let us know as to when and under what authority Pt.TA Bill has been submitted by you to the Defence Estates Officer, Lucknow Circle, Lucknow Cantt. The Defence Estates Officer, Lucknow Circle, Lucknow Cantt while relieving you under his D.O. Part II order No.112 dated 24.2.1989 has intimated the following recovery to be affected:-

- (a) Pt. TA advance of Rs. 3900/-
- (b) Pay advance Rs.1560/-
- 3. As regards to the pay advance of Rs.1560/-

month of Dec. 1989, Jan. 89 and Feb. 89 and paid to you in March 1989. The Pt. TA claim of Rs. 3900/- was still outstanding and no bill has been received from you. Since more than a year has passed, recovery has been correctly effected.

You should not come to conclusion of alleging like a "injustice", "integrity" as mentioned in your letter quoted above. Actually the recovery should have

m.A. Jaffor



been effected in lumpsum according to procedure,
But keeping in view the hardship it is being

deducted in three instalments.

4. If you have still to say anything,

please submit accordingly for our further action.

Sd/- Asstt. Defence Estates Officer Kanpur Cantt (RL Sangal).

M. A. Jaffery

/true copy7

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Annexure no.2

To

The Assistant Defence Estates Officer,
Kanpur Cantt.

Subject: Recovery of adance of Rs. 3900.

Sir,

Reference your letter No.ADEO/KNP/G-18/MAF dated 30.3.90.

- 2. With proformed regards and humble submission I beg to state that a sum of Rs.1300/-have been recovered from my pay and allowances of March 90 on account of TA/DA advance on permanent transfer is unjustified and illegal, vide your letter No.ADEO/KNP/Adm-20/ dated 14.3.90.
- In this connection Have to urge that

 I have got some genuine problems which are

 recapilitate before you for sympathetic consider
 ation and change of your recorded decision.
- The TA/DA was submitted to DEO Lucknow

on 18.10.89 and was forwarded to CDA Lucknow

M. A. For payment and adjustment. The same have



already returned by the CDA for the want of

REMEREE certain clarification ie. family details etc.

vide his letter No. dated 28.2.90. The reason for

submitting the bill to DFO Lucknew is as under:-

mitted to your goodself within the stipulated period have been dead and timebarred vide your letter No.ADEO/KNP/ADM/14 dated O8 Sept 89.

The expost facto sanction was accorded by the DEO Lucknow vide his No.O-2O/ESA/KNP dated 31.7.89 and the same received to this office on dt. 8.8.89. In case of that I have requested the same, but no fruitful result consent and crisis griped by your kind honour and circumstances compelled and there was no other way to submit my TA/DA to DEO Lucknow and there was no other purpose behind it which can be ignored.

that the following advance have been paid which is supposed to be adjustedment there is no question of recovery effected as intimated your goodself in the letter under reference, recovery effected at the very period when the bills have



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not been submitted whereas the same was submitted on 18.10.89 within the stipulated period and the same was already informed your goodself personally which was self explanatory of a senior subordinate who is serving in the DL&C Service since 1964 (and worked under 60 DEOs'/ADEOs) beside deducting the amount your kind honour was supposed to ask for clarification of our contents from DEO Lucknow and before deducting the amount your kind honour was supposed to also be informed, but it was not so happend. So far as the matter of financial crisis this is the general practice /procedure adopted that the individual can concerned are iformed accordingly giving the warning that the recovery will be effected from the next pay bill if the bills is not submitted in the interest of the individual this was not accept ted and recovery effected which is quite unjustified and in the integrity and injustice. .

In the end I earnestly submitted that my

Associated and submitted undermentioned instances which clearly reflected the allegations framed against unjustice:-

Claim dated 28,2, 89 is time bar ed sanctioned was accorded by the DEO on dt. 31.7.89

and x



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and received to this office on 28.8.89 and submitted accordingly within the stipulated period. No laps late submission also from my side due to non receipt of ex-facto sanction and your kind hencur declared it as time barred. The insta t proof the intigrity and unjustice.

A representation dated 9th Max 1989
has been submitted requesting axtack an
integrity of amount incurred date under CCS(CCA '.A)
Rules, 1986, more than 8 months laps no action have
been taken by your kind honour so far. This clearly
reflected that I am being that I am being steply
t is is also reflected in the above respect.

However the same have been complied in all cts.

After a lapse of 9 days ie. 28.2.90 I had

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rent

will be carried out.



been offered by your goodself whether reservation carried out or not and furnish the reply on the same day ie. 28.2.90 intimate until and unless I will not get the advance how the reservation

On 8.3.90 I had been informed that requisition should be submitted within one month for latest by 15 days with effect from 16.2.90 to 28.2.90 which clearly shows are prejudice/intigrity so far mixx my minds is concerned and also health without fault of mine I am not entitled to get the Kanyakumari and see the historical place amongst your eyes as your kind honour considered to me otherwise I was not supposed to informed such information binds considering the request not by ce informed objection raised which clearly shows for pemperament growing your subordinate who always obeyed your orders in all respect by all means. In addition to the above there area a lot of other facts which clearly reflected your imagination with me.

M. Africa deducted in three instalment is quite Your contents keeping in view the hardship being injustice. As you have put me under hot water event

(ASY

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kind honour adjudge 'keeping in view the hardship your are fully aware of the things that my wife is seriously ill and at this stage beside showing the human sympathy your kind honour put me hard to mouth and take third degree action against me which keeps constant worries. I am to inform your kind honour in case of non payment I could not manage medical aids to my wife you will be responsible for the happenings.

In view of the above facts I hope that my samians genuine request may kindly be considered on humanitarian ground and release my recovered amount for which acts of kindness I shall be ever remain grateful to you goodself and ablige and request to change your recorded decision to stop the implementation.

In view of the above without justice I am unable to accept the part salary amountint to Rs.1240/- against Rs.2140/-

Thanking you in anticipation with best

The regards.

Yours faithfully,

5d/- MA Jaffrey, SDO.III
Office of the ADEO, Kanpur
Dtd. 4.9.90.

Copy to:-

The DEO Lucknow Circle, Lucknow Cantt.

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- With reference the request for kindly intimate the ADEO Kanpur the letter under which TA/DA claim has been remitted to CDA

CC after negdful done.

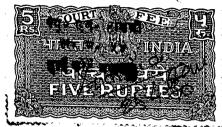
Snthe Honble C. A. T. Allahabad Circuit Bench Jucknow

ब अदालत श्रीमान

[बादी अपी लान्ट] प्रतिवादी [रेस्पाडैन्ट]

🕶 वकालतनामा

M. A. Japprey



वादी (अपीलान्ट)

प्रतिवादी (रेस्पाडँन्ट)

नं० मुकद्दमा

पेशी की ता०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Chai Maraeau, Adv. 14/629 Burfchang Mai Basti, Udais

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें--वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा में यह भी स्वीकार करता हूँ कि में हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी **में** एक तरफ मेरे

ু পুঁৰেলাफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इस्रालिए यह वकालतनामा लिख विया प्रमाण रहे और समय पर काम आवे।

साक्षी (गवाह)⁻ साक्षी (गवाह)

महोना दिनांक सन् १६

स्वोकृत